

Cr. Appeals No. : 442/13 & 443/13  
CBI Vs. S.S.Kadian etc.

17.08.2020

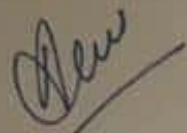
Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.  
None for accused.

The matter was listed on 23.03.2020 and was adjourned to 04.05.2020 and thereafter on account of lockdown it was adjourned enblock to 04.06.2020, 03.07.2020 and 04.08.2020. However, the matter was not put up before the Court on 04.08.2020. Ahlmad has submitted that due to inadvertence the matter could not be put on 04.08.2020.

Be that as it may, **issue notice to accused persons for 03.09.2020.** Notice be also served through whatsapp and email.

Signed copy of this order is being sent through whatsapp Ahlmad of this Court with direction to send the same to concerned official of District Court, RADG for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
**Special. Judge CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/17.08.2020**